
(2021) 04 SHI CK 0200

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2122 Of 2021

Rajiv Prabhakar

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 23-04-2021

Acts Referred:

Citation : (2021) 04 SHI CK 0200

Hon'ble Judges : Sureshwar Thakur, J;Sandeep Sharma, J

Bench : Division Bench

Advocate : Rajiv Rai, Ajay Vaidya, Narinder Guleria, Sudhir Bhatnagar, Ashwani Sharma, Ramesh Chand Sharma

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

1. Learned Counsel appearing for the petitioner states that his client would be content and satisfied in case his representation(s) (Annexure P-6) is/are ordered to be considered in light of judgment dated 31.3.2021 passed by a Division Bench of this Court in LPA's Nos. 27-31 of 2021 (State of H.P. and another v. M/s Rajinder Negi and others and other connected matters).

2. Learned Senior Additional Advocate General is not averse to the aforesaid prayer.

3. Consequently, in view of above, present writ petition is disposed of with a direction to the respondents to consider and decide the representation(s) (Annexure P-6) of the petitioner in light of the judgment (supra), expeditiously, preferably within two weeks from today. Needless to say, due opportunity of hearing shall be afforded to the petitioner and a speaking order shall be passed by the respondents. However, till the time, representation(s) is/are decided in light of the judgment (supra), respondents shall not take any coercive steps for the recovery of the amount from the petitioner.

Petition stands disposed of in the aforesaid terms, alongwith all pending applications.

Copy Dasti.